NOTIFICATION

New Delhi, the 10th November, 2015

S.O. 3067(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.839(E) dated the 24th July, 2003 , issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 1, "Jagshanti Udayan Care Hostel for Women" by "Udayan Care, 412, Sant Nagar, East of Kailash, New Delhi – 110065", as an eligible project or scheme for a period of three years beginning with assessment 2004-2005, which was extended further vide notification number S.O.475(E) dated the 29th March, 2007 for a period of three years beginning with financial year 2006-2007, which was extended further vide notification number S.O. 2050 (E) dated 6th August, 2009 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 1086(E) dated the 14.5.2012 for a period of three years ending with financial year 2014-15;

And whereas by notification number S.O.475(E) dated the 29th March, 2007 the estimated cost was enhanced from Rs.210.00 lakh (corpus fund) to Rs. 310.00 lakh including a corpus fund of Rs.210.00 lakh;

And whereas the said project or scheme is likely to extend beyond twelve years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Jagshanti Udayan Care Hostel for Women" being carried out by "Udayan Care, 412, Sant Nagar, East of Kailash, New Delhi – 110065", without any change in the approved cost of Rs. 310.00 lakh including a corpus fund of Rs. 210.00 lakh, as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 257/2015 / F.No.V. 27015/3/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)